

[Secretary]

Lok Sabha that the Rajya Sabha, at its sitting held on the 21st December, 1971, agreed without any amendment to the North-Eastern Areas (Reorganisation) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 15th December, 1971."

ASSENT TO BILLS

SECRETARY: I lay on the Table following three Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 17th December, 1971:

- (1) The Appropriation (No. 4) Bill, 1971.
- (2) The Appropriation (Railways) No. 3 Bill, 1971.
- (3) The Punjab Appropriation (No. 2) Bill, 1971.

10.14 hrs.

PUBLIC ACCOUNTS COMMITTEE

TWENTY-SECOND REPORT

SHRIMATI MUKUL BANERJI (New Delhi) : I beg to present the Twenty-second Report of the Public Accounts Committee regarding action taken by Government on the recommendations contained in their Hundred and Tenth Report (Fourth Lok Sabha) relating to Customs.

SHRI S. M. BANERJEE (Kanpur) : Why is she presenting it?

MR. SPEAKER : She is a Member of the Committee. I think she looks quite nice while presenting.

SHRI S. M. BANERJEE : I am glad that Mrs. Banerji is doing it.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : Mr. Banerjee should be more chivalrous.

PAYMENT OF GRATUITY BILL

APPOINTMENT OF A MEMBER TO STATE COMMITTEE

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADIJKAR) : I move:—

"That this House do appoint Shri Hukam Chand Kachwai *vice* Shri R.R. Sharma, to the Select Committee to which the Bill to provide for a scheme for the payment of gratuity to employees engaged in factories, mines, plantations, shops or other establishments and for matters connected therewith or incidental thereto, was referred by the House on the 21st December, 1971."

MR. SPEAKER : The question is:—
"That this House do appoint Shri Hukam Chand Kachwai *vice* Shri R.R. Sharma, to the Select Committee to which the Bill to provide for a scheme for the payment of gratuity to employees engaged in factories, mines, plantation, shops or other establishments and for matters connected therewith or incidental thereto, was referred by the House on the 21st December, 1971."

The motion was adopted.

10.15 hrs.

DISCUSSION RE: STATEMENT ON SUGAR POLICY

MR. SPEAKER : This discussion is strictly for one hour. The moment one hour is over, this discussion will conclude. No chits will be considered. The gentlemen who stand will not be allowed. I wish to make this clear now.

SHRI ATAL BIHARI VAJPAYEE : Let the Members be brief.

MR. SPEAKER : We have no time we have many other things.